

ASSAM ACT III OF 1940

THE ASSAM MINISTERS' (SALARIES AND ALLOWANCES) ACT, 1940

[Passed by the Assam Legislature]

(Received the assent of the Governor on the 12th April, 1940)

[Published in the Assam Gazette of 24th April 1940]

An Act to repeal the Assam Ministers' Salaries Act, 1939, and to provide for the salaries and allowances of the Ministers of the Government of Assam.

Preamble. WHEREAS provision has been made in sub-section (3) of section 51 of the Government of India Act, 1935, for determining from time to time by Act of the Provincial Legislature the salaries of the Governor's Council of Ministers ; and whereas owing to the constitution of a new Council of Ministers it is expedient to provide newly for the salaries and allowances of the Ministers ;

It is hereby enacted as follows :—

Short title. 1. This Act may be called "The Assam Ministers' (Salaries and Allowances) Act, 1940".

Commencement. 2. It shall have effect from the 17th November 1939.

Salary and allowances of the Prime Minister. 3. There shall be paid to the Prime Minister—

- (a) a salary of Rs.1,750 per mensem.
- (b) a house allowance of Rs.125 per mensem, provided that such allowance shall not be paid if the Prime Minister is provided by Government with a house free of all rents, assessments, taxes, rates, or cesses due to the Government or any local authority, and
- (c) an allowance of Rs.125 per mensem, for the maintenance of a motor car.

(Explanation.—"Prime Minister" means the Minister in consultation with whom His Excellency the Governor appoints Ministers.)

Salaries and allowances of Ministers.

4. There shall be paid to each of the other Ministers—

- (a) a salary of Rs.750 per mensem,
- (b) a house allowance of Rs.125 per mensem, provided that such allowance shall not be paid to any Minister if such Minister is provided by Government with a house free of all rents, assessments, taxes, rates or cesses due to the Government or any local authority, and
- (c) an allowance of Rs.125 per mensem for the maintenance of a motor car.

Travelling and halting allowances.

5. Each Minister shall be entitled to travelling and halting allowances at such rates and upon such conditions as may be determined by rules by the Provincial Government.

Assam Act II of 1939.

6. The Assam Ministers' Salaries Act, 1939. is hereby repealed.